Metro rail services

- 1131. SHRI R.P. GOENKA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that recently feasibility studies have been undertaken for providing metro rail services to some major cities across the country; and
- (b) if so, the details thereof, including the cities identified for the purpose and the pattern of funding outlined therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) and (b) Yes, Sir. Some feasibility studies have been carried out by the respective State Governments, with Government of India's assistance of 40% of the cost of the study. On the basis of feasibility studies, Detailed Project Reports (DPRs) are prepared and each project is appraised for its viability, impact and other aspects and the pattern of funding is decided accordingly. Among the studies/DPRs that have been taken up are those in Bangalore, Mumbai, Delhi, Hyderabad, Ahmedabad, Kolkata, etc. In Bangalore, after preparation of the DPR, the State Government has got a Financial Appraisal carried out by UTI Bank Ltd. recently. In Delhi, DPR for Phase-II of the Delhi MRTS Project has been taken up. In Mumbai, a Metro Master Plan has been prepared by the consultants and DPR for two priority corridors have been taken up. In other cities, studies/DPRs are at different stages.

Amendment in Master Plan of Delhi

- 1132. SHRI V. NARAYANASAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that he has agreed to amend the Master Plan of Delhi, 2001 to regularise all the residential areas that have more than 70 per cent industries to save the industries from imminent closure; and
 - (b) if so, when the process would be completed?

THE MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) and (b) On a reference received from Government of National Capital Territory of Delhi (GNCTD), the Union Government has issued a

Public Notice under the provisions of Section 11-A of the Delhi Development Act on 4th November, 2004 giving its intent to incorporate an enabling provision in the Master Plan for Delhi, 2001 to the effect that non conforming clusters of industrial concentration of minimum 4 hectare contiguous area having more than 70% plots within the cluster under manufacturing activity/ use might be considered for redevelopment on the basis of surveys carried out by the Industry Department of GNCTD. Amendments in the Master Plan of Delhi are carried out after following statutory which are considered/ kept in view before the final notification.

Legislation to regulate building activities

1133. SHRI B.J. PANDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government propose to bring in a legislation to streamline and regulate the large scale building activities taking places in metros and other cities;
 - (b) if so, the details thereof; and
- (c) how far this would help to control illegal construction and corruption in the system?

THE MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NAB! AZAD): (a) Yes, Sir.

- (b) The Bill proposes to regulate and control the activities relating to the development and management of colonies and promotion of construction, sale, transfer and management of buildings apartments and other similar properties with a view to ensuring compliance by the promoters, builders, contractors and other persons like architects and engineers who are engaged in the construction of such buildings. It would also ensure that they follow the measures specified for the safe construction and protection of these properties against natural calamities. It also proposes to incorporate necessary measures to safeguard the interest of buyers.
- (c) Bringing in such legislation on Real Estate Developers' operations would facilitate regulating development activities by private developers.